

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

O.A. No. 214 /97

Shri. Ajoy Biswas Applicant(s)
- vs -

Union of India & others Respondent(s)

Mr. B.K. Sharma, Mr. K. Choudhury
Mr. S. Ali, Sr. C.G.S.C. Advocate for the Applicant(s)

Mr. S. Ali, Sr. C.G.S.C. Advocate for the Respondent(s)

Office Note	Date	Court Orders
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19-9-97

Heard Mr. B.K. Sharma learned

counsel appearing on behalf of the applicant and Mr. S. Ali, learned Sr. C.G.S.C. for the respondents.

Application is admitted. Mr. B.K. Sharma prays for interim order for staying of Annexure F. Order

Issue notice to show cause why the interim prayer for stay of the transfer order at Annexures F & G should not be stayed. Meanwhile the respondents shall not insist on the transfer order of the applicant as Annexures F & G.

Mr. S. Ali, Sr. C.G.S.C. receives notice on behalf of respondent 1 to 3.

List it on 31st October 97 for orders.


Vice-Chairman

1m

1999

31.10.97

Two weeks time allowed for filing of written statement on the prayer of Mr. S. Ali, learned Sr. C.G.S.C. List it on 28.11.97.


Vice-Chairman

nkm

11/11

(2) CA 214/97

1) Service Reparts are still awaited.

29/10

4.11.97

Notice duly served
on report no. 3, 4 (1)

28.11.97 There is no representation
filed on 20.1.98.

3 and

5-11-97

Memo of appearance
filed by Mr. S. Ali, Sr.
C.G.S.C.

2.1.98 Written statement has been
filed. Mr. S. Ali, learned Sr.
C.G.S.C. submits that the learned
counsel for the applicant is
not available. He undertakes
to serve a copy as and when the
counsel for the applicant is
available.

27

27.11.97

Written statement
not yet filed.

27/11/97

nkm
6/1/98

1) Notice duly served
on R. Nos. 3, 4, (1)

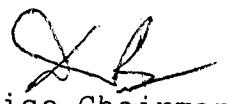
20.3.98 List this case on 24.4.98
alongwith Misc. Petition No. 10/98.

2) W/S has not been filed.

6.1.98

nkm

W/S filed on behalf 23/3
of the R. No. 1, 2 & 3.


Vice-Chairman

1) Notice duly served on
R. Nos. 3, 4, (1) (W) on
2) W/S has been filed on
R. Nos. 1-3.

23/4

3

Notes of the Registry	Date	Order of the Tribunal

Notes of the Registry	Date	Order of the Tribunal
<p>28/4/98</p> <p>Copy of the order have been prepared for sending the same to the parties through Regd. with A.D.</p> <p>28/4</p> <p>Issued under S.107 1123 to 1127 on 28.4.98</p> <p>JK</p>	<p>24.4.98</p> <p>nkm</p>	<p>Mr B.K. Sharma, learned counsel for the applicant, submits that Shri Rais Ahmad had a discussion in JCM 3rd level with the Director General, DE, New Delhi. In this connection a letter dated 5.2.1998 was sent by Shri Rais Ahmad to the applicant. In para 2 of the said letter it is stated as follows:</p> <p>"I have been asked to convey the assurance of the DG DE that as soon as the case filed by you in the Court is withdrawn, you will get the choice posting to Calcutta without any delay."</p> <p>In view of the said assurance Mr B.K. Sharma on behalf of the applicant submits that he may be allowed to withdraw the application.</p> <p>Accordingly the original application is dismissed on withdrawal. However, if the authority do not comply with the assurance it will be open for the applicant to approach this Tribunal by filing a fresh application.</p> <p> Vice-Chairman</p>